

**CC No. 297/2019 (old CC Nos. 05/15 & 8536/16)**  
**RC No. 219 2012 E 0008**  
**Branch: CBI/EOU-IV/New Delhi**  
**CBI Vs. M/s JAS Infrastructure Capital Pvt. Ltd.**  
**U/s. 120-B/ 409/420 IPC & S. 13(1) (c)/13 (1) (d) P.C. Act 1988**

**08.09.2020**

*Matter taken up today in compliance of Office Order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.*

*The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020, No. 322/RG/DHC/2020 Dated: 15.08.2020 and 417/RG/DHC/2020 dated 27.08.2020.*

**The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:**

**Present: Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI.**

**IO Dy. Himanshu Bahuguna in person.**

**Mr. Kannan Tiruvengadam, Official Liquidator on behalf of A-1 M/s JICPL.**

**Ld. Counsels Sh. Saptarishi Mandal and Sh. Pratik Mukhopadhyaya for A-1 M/s JICPL.**

**Ld. Counsel Sh. Vijay Aggarwal for A-2 Manoj Kumar Jayaswal.**

**Ld. Counsel Sh. Rahul Tyagi for A-3 H.C. Gupta, A-4 K.S. Kropha and A-5 K.C. Samria.**

Ld. Senior PP Sh. A.P. Singh submits that though today the present matter is listed for recording of prosecution evidence but due to present circumstances on account of COVID-19, it may not be feasible for him to record evidence as a number of documents are to be shown to the witness under examination.

Heard. Considered.

**Matter be now put on 03.11.2020 for Prosecution Evidence.**

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

**(Bharat Parashar)  
Special Judge, (PC Act)  
(CBI), Court No. 608  
Rouse Avenue Court  
New Delhi  
08.09.2020**